

(d) There is, at present, no approved scheme to set up TV transmitters at Champawat, Bageshwar, Didihat and Manila in Utter Pradesh.

Quantum of Black Money

7. SHRI HARISH RAWAT: Will the Minister of FINANCE be pleased to state:

(a) the estimated amount of black money in circulation in the country at present;

(b) whether Government propose to identify the sources thereof and take steps to eliminate them; and

(c) if so, the details thereof?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) There is no official estimate of the amount of black money in circulation in the country. The National Institute of Public Finance and Policy in their report titled 'Aspects of Black Economy in India' have estimated the amount of black money for 1983-84 between Rs. 31,584 to 36,786 crores. The authors have, however, admitted that their estimate is based on numerous assumptions and approximations. They have also admitted that amongst other limitations, their estimate fails to adequately take into account, the following:

- (i) evasion through corporate cover;
- (ii) undeclared capital gains, income from illegal current economic activities and illegal transfers; and
- (iii) legal avoidance through trust, H.U.Fs. etc.

(b) and (c). The sources from which black money is found to be generated have no permanence as such. These keep on changing from time to time. The report by the National Institute of Public Finance & Policy

has, however, identified the following sectors where black money is generally generated:

- (i) Real estate transactions
- (ii) large scale manufacturing
- (iii) film industry
- (iv) the professions
- (v) construction
- (vi) smuggling

Combatting tax evasion is a continuous exercise. The Government takes necessary legislative and administrative measures as deemed appropriate from time to time to curb the generation, growth and use of black money. Some of the measures taken by the Income-tax Department include the following:

- (i) Systematic survey operations;
- (ii) Search and seizure operations in appropriate case;
- (iii) Verification of information by Central Information Branches in a Planned manner;
- (iv) In depth investigation in a selected number of cases;
- (v) pre-emptive purchase of immovable property by the Central Government under the provisions of Chapter XXC of the Income-tax Act in certain notified cities.

Autonomy to Doordarshan and all India Radio

8. SHRI HARISH RAWAT:
SHRI ARVIND NETAM:

SHRI P.K. THUNGON:
SHRI INDRAJIT GUPTA:

Will the Minister of INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS be pleased to state:

(a) whether Government have taken a decision to set up autonomous bodies for Doordarshan and All India Radio;

(b) if so, the details thereof and the reasons therefor; and

(c) if not, the time by which a decision is likely to be taken in this regard?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) to (c). Yes, Sir. A bill to set up an autonomous broadcasting Corporation is being introduced in this session of Parliament.

[English]

C&AG's Report on Export Processing Zones

10. SHRIMATI GEETA MUKHERJEE: Will the Minister of COMMERCE AND TOURISM be pleased to state:

(a) whether the Comptroller and Auditor General of India (C&AG) in its report on Union Government (Civil) (No. 16 of 1989) has flayed Export Processing Zones (EPZs) for poor performance; and

(b) if so, the details of action by Government thereon?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): (a) and (b): The report of C&AG has pointed out certain shortfalls relating to value addition, export targets, earning of foreign ex-

change, etc. in the various Export Processing Zones. Action on various observations would be finalised soon in consultation with the Development Commissioners of the Zones.

Merger of HCI with ITDC

11. SHRIMATI GEETA MUKHERJEE: Will the Minister of COMMERCE AND TOURISM be pleased to state:

(a) whether there is a proposal for the merger of the Hotel Corporation of India (HCI) with the India Tourism Development Corporation (ITDC); and

(b) if so, the details thereof?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): (a) and (b). The question of merger of HCI with ITDC has been dropped for present.

Export of Betel Leaves

13. SHRI HANNAN MOLLAH: Will the Minister of COMMERCE AND TOURISM be pleased to state:

(a) whether Government propose to increase the export of betel leaves; and

(b) if so, the details thereof?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): (a) and (b). Export of betel leaves is freely allowed. The Agricultural and Processed Food Products Export Development Authority (APEDA), an autonomous body under the Ministry of Commerce, assists in the promotion of exports of various agricultural products including betel leaves.

Investment on Tourism in West Bengal

14. SHRI HANNAN MOLLAH: Will the Minister of COMMERCE AND TOURISM be pleased to state: